

(1909) 10 MAD CK 0016
In the Madras High Court

In Re: Machi Reddi Chinnappa Reddi

Date of Decision : 07-10-1909

Acts Referred:

Citation : 4 Ind. Cas. 37

Hon'ble Judges : Miller, J

Bench : Single Bench

Judgement

Miller, J.—The pleader when he presented the appeal informed the Magistrate that he was not prepared to argue it but some other pleader

would do so and the Magistrate does not question the pleader's good faith. In these circumstances it cannot be said that the Magistrate, when he

required the pleader to argue the appeal at once, gave him a reasonable opportunity of being heard in support of it, vide Ramtohal Dusadh v.

Emperor (1909) 1 Ind. Cas. 668. The decision rejecting the appeal is set aside and the Magistrate will re-hear it.